

**REPORT OF JOINT COMMITTEE CONSTITUTED AS PER THE DIRECTION OF NGT (SZ) DATED SEPTEMBER 27, 2021 IN THE MATTER OF ORIGINAL APPLICATION NO. 158 OF 2021 TITLED TRIBUNAL ON ITS OWN MOTION Vs. UNION OF INDIA & ORS.**

**1.0 Preamble**

The National Green Tribunal (NGT) Southern Zone, Chennai in the matter of O.A. No. 158 OF 2021 titled tribunal on its own motion vs. Union of India & Ors. issued an order dated 27.09.2021 stating that:

... *“We feel it appropriate to appointed a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), New Delhi, (ii) a Senior Officer from the National Board for Wildlife, New Delhi, (iii) a Senior from the Wildlife Institute of India, Dehradun and (iv) Principal Chief Conservator of Forest (Head of Forest Force) Telangana to inspect the area in question and submit a report to this Tribunal on the following aspects:*

*a. Whether the entire stretch of forest area now proposed for widening is required for carrying out the project and whether any reduction can be possible.*

*b. Whether there is any possibility of reducing the number of trees to be cut.*

*c. Whether the possibility of restricting tree cutting to one side of the forest area to reduce the number of trees to be cut, instead of cutting on both sides of the road, if they want only to provide paved shoulders to meet certain contingencies alone.*

*d. Whether the precautions suggested by the committee which granted permission are sufficient to meet the man-animal conflict and also*

*likely impact on the wildlife which are likely to pass through this area and if not, what are all the additional conditions (if any) to be imposed for this purpose.*

*e. Instead of making afforestation in another area, consider the question of tree plantation being made on either side of the proposed widening area itself as required under the National Highways Authority of India Act, 1988, so as to improve the green cover inside the forest and minimise the disturbance to the ecosystem and in particular the wildlife in that area.*

*f. If any other precautionary measures are required to be adopted for the purpose of safeguarding the interest of wildlife, the committee can also suggest such measures to be carried out by the user agency.*

*The Principal Chief Conservator of Forest (Head of Forest Force), Telangana will be the nodal officer for co-ordination and also for providing necessary logistics for this purpose.*

*The committee is directed to submit the report to this Tribunal on or before 09.11.2021 ...”*

## **2.0 Constitution of the Joint Committee**

As per Hon’ble NGT order, The Principal Chief Conservator of Forest (Head of Forest Force), Telangana is the nodal officer for co-ordination and providing necessary logistics for this purpose. In compliance to NGT order dated September 27, 2021; GOI, MoEF&CC, GOI, ROHQ Divn., New Delhi and WII, Dehradun vide Letter No. WII/Dean/2020, dt. 11-10-2021 and vide Letter No. 12-17/2016-NTCA, dt. 14-10-2021 respectively have nominated team members. Based on the nomination received from the concerned organization, PCCF (HoFF), Forest Department, Government of

Telangana vide Letter no. 816/2021/FCA-1 dated October 26 2020 constituted a Joint Committee (Annexure ), comprising the following members:

1. Smt. R. Sobha, IFS., P.C.C.F. & HoFF, Telangana
2. Sh. Rohit Tiwari, IFS, IGF (Wildlife), MoEF&CC
3. Sh. N.S. Murali, IFS, IGF, NTCA
4. Dr. R. Suresh Kumar, Scientist – E, WII

The Hon'ble NGT in its order dated September 27, 2021 directed the Principal Chief Conservator of Forest (Head of Forest Force), Telangana to make necessary arrangements for providing necessary support for stay and other transport facilities for the officers coming from outside the State as part of the committee to carry out the directions issued by NGT.

The Joint Committee, over a course of two days, viz., 30<sup>th</sup> and 31<sup>st</sup> October 2021, undertook site inspection of the entire stretch of the instant road, held discussions, verified records and on 01.11.2021, finalised the report. The Site inspection and meetings photographs are enclosed as **Annexure I**.

## 2.1 **Terms of References (ToR) of the Joint Committee**

The following are the ToR of the joint committee:

- a. To inspect the area in question and submit a factual report with suggestions whether the entire stretch of forest area now proposed for widening is required for carrying out the project and whether any reduction can be possible.
- b. Whether there is any possibility of reducing the number of trees to be cut.

- c. Whether the possibility of restricting tree cutting to one side of the forest area to reduce the number of trees to be cut, instead of cutting on both sides of the road, if they want only to provide paved shoulders to meet certain contingencies alone.
- d. Whether the precautions suggested by the committee which granted permission are sufficient to meet the man-animal conflict and also likely impact on the wildlife which are likely to pass through this area and if not, what are all the additional conditions (if any) to be imposed for this purpose.
- e. Instead of making afforestation in another area, consider the question of tree plantation being made on either side of the proposed widening area itself as required under the National Highways Authority of India Act, 1988, so as to improve the green cover inside the forest and minimise the disturbance to the ecosystem and in particular the wildlife in that area.
- f. If any other precautionary measures are required to be adopted for the purpose of safeguarding the interest of wildlife, the committee can also suggest such measures to be carried out by the User Agency
- g. To submit the detailed report to the Tribunal on or before 09.11.2021.

### **3.0 Background**

Based on the newspaper report of The New Indian Express dated: 18.06.2021 captioned “TS: 3K trees risk being axed for Road widening project”, the Hon’ble NGT took *suo moto* cognizance

mentioning that the newspaper report stated that the said area is part of the Eco Sensitive zone (ESZ) of Kawal Tiger Reserve.

- a. The Regional Officer, Ministry of Roads Transport & Highways, Hyderabad (MoRTH) (User Agency) vide Lr.No.RW/HYD/JB-56/NH(O)/Cor, dated 08-03-2021 has submitted the proposal in F(C)Act, 1980 format for diversion of 17.498 ha of forest land (12.840 ha of Nirmal Division and 4.658 ha of Khanapur Division) for widening of NH-61, duly justifying that there is no alternative road and uploaded the proposal in the Ministry's website with Unique No. FP/TG/ROAD/126851/2021.
- b. Out of the 7.739 km of road passing through RF, an extent of 3.926 km is passing through the middle of the RF where diversion is required on both sides of the existing road and for remaining 3.812 km diversion is required only on one side as the other side of the road is Revenue / Government land.
- c. The proposed road is falling in Mamda, Dimmadurthy and Maskapur Reserved Forests. The number of trees to be cut in the forest area proposed for diversion is 3054 and number of trees to be cut outside forest area is 2291, totalling to 5345. So far not a single tree has been felled.
- d. Regional Empowered Committee, Chennai, MoEF&CC, Government of India has recommended the proposal for issuing of Stage – I approval subject to the conditions applicable to such road projects under Forest (Conservation) Act,1980, Forest (Conservation) Rules,2003/2014/2017, guidelines, clarifications & amendments issued therein by MoEF&CC, GOI. Accordingly, Stage I (in-principle) approval has been granted vide F.No.4-TSB186/2021-HYD/45, Dt.18.08.2020. **(Annexure II)**

- e. PCCF (HoFF) Telangana had requested Regional Office, MoRTH, Hyderabad for nominating officials to accompany the Joint Committee during its visit to the NH-61 site and provide information about the Forest Diversion proposal. The committee members along with the following officials inspected the NH 61 forest diversion site on October 30, 2021 and had detailed deliberation on October 30, 2021 and October 31, 2021.

**Forest Department:**

- i. Sri. C. P. Vinod Kumar, IFS, Chief Conservator of Forests & Field Director Project Tiger, Kawal Tiger Reserve, Nirmal
- ii. Sri. Vikas Meena, IFS, District Forest Officer, Nirmal
- iii. Sri. Siddharth Vikram Singh, IFS, Forest Divisional Officer, Nirmal
- iv. Sri. U. Koteswara Rao, SFS, Forest Divisional Officer, Khanapur
- v. Concerned Forest Field Staff

**User Agency:**

- vi. Sri. Ch. Kantha Rao, Executive Engineer (R&B), NH Division, Perkit, Nirmal and concerned NH Division staff
- vii. Sri. Subodh Kumar, Executive Engineer, Regional Office, MoRTH, Hyderabad
- viii. Sri. Tatineni Ugesh, Asst. Executive Engineer, Regional Office, MoRTH, Hyderabad

**3.0 The Committee inspected the area in question, interacted with the concerned forest officials and the User Agency, examined records, discussed and submits the following report point wise before the Hon'ble NGT.**

***3.1 Observations about whether the entire stretch of forest area now proposed for widening is required for carrying out the project and whether any reduction can be possible.***

a. The road section from Nirmal to Jagtial via Khanapur, passing through the forest area is in existence with varying width from 5.5m to 7m since 1950s and various road development works have been undertaken in past. The traffic has substantially increased since this road provides direct connectivity for the traffic coming from the Maharashtra. The said section from Nirmal upto Jagtial has been notified as National Highways on 23.06.2017 to cater to the increased vehicular traffic and also to the traffic emanating from Maharashtra towards Jagtial via Nirmal. Subsequent to the notification as new National Highway NH-61, the Central Government has undertaken to improve the road from Nirmal to Khanapur in the first phase as per NH standards. This road NH-61 from Nirmal to Khanapur and further terminating at Jagtial on NH-63, is a link road, which provides connectivity to the North western part of Telangana and also to the North Eastern [NH-63] and South Eastern part [NH-563] of Telangana.

b. The existing road is of inadequate width to carry the two-way traffic which has posed road user safety concern. Therefore, the proposed widening of the entire stretch is required. The widening is proposed by MoRTH over a length of 21.1 km including 7.739 Km in forest reach and balance 13.361 km in non-forest reach. The Committee considered that the standard 30m ROW [proposed 20m in the instant forest diversion proposal] of National Highways consist of other provisions such as width provided for dedicated utility corridor, which however, was considered as a component that could be avoided atleast in the forest stretch. The committee further explored the possibility of alternative alignment in addition to reduction in width wherever technically possible in consultation with the MoRTH authorities during the site inspection. After the assessment of the field situation and appreciating the technical requirements, the Committee feels that this alignment in the forest stretch is unavoidable but the area for diversion could be reworked by limiting the width at some stretches to bring the area under diversion to barest minimum.

c. After considering the traffic density, minimum requirement for NH widening, the Committee deliberated on further reduction of the ROW. The Committee recommended reduction of width from 20m proposed to 17m [8.5m on either side of the centre line over the length of 2.022 km between Km 688+310 to Km 688+640, Km 696+620 to 697+250, and Km 698+600 to

699+655]. The MoRTH representatives have agreed to the recommended reduction of width during the inspection and stated that this would not compromise the technical requirements of road safety (**Annexure III**). With this agreed reduction in width, 188 trees will be saved from being felled. Wherever Animal Under Passes (AUPs) are already recommended by the State Government and approved by the MoEF&CC in Stage I, the width of the road will remain 20 m for accommodating the design of the AUPs.

**In view of the above and in the considered opinion of the Committee, this is the barest minimum forest land required for diversion keeping in view the interest of forest, wildlife and the requirement of land for NH widening keeping the road user safety.**

### ***3.2 Observations about whether there is any possibility of reducing the number of trees to be cut.***

- a. It is submitted that the initial proposal was actually for an extent of 17.498 Ha as uploaded in the portal by the User Agency for a uniform width of 30 m from the existing 10 m. The area proposed for diversion was reduced to 13.495 Ha by limiting the width to 20m in the forest stretches after the joint field inspection with User Agency and forest department before submission of the proposal to Government of India. By this exercise and intervention by the forest department in the interest of forest and wildlife, already it had been ensured that there is considerable reduction in the area as well as the

number of trees required to be felled. It is ascertained from the records during the site inspection that initial diversion proposal for 17.498 ha involved 4,385 trees in forest area to be felled which had been reduced to 3,054 numbers by the time the proposal was submitted to Government of India for 13.495 Ha. Thus saving 1331 trees from being felled.

- b. As stated in 3.1 c, on reduction of width from 20 m to 17 m at certain stretches, 188 number of trees are further being saved.

***3.3 Observations about whether the possibility of restricting tree cutting to one side of the forest area to reduce the number of trees to be cut, instead of cutting on both sides of the road, if they want only to provide paved shoulders to meet certain contingencies alone.***

- a. At three stretches, the existing road has forest of almost similar tree density and composition on both sides [from Km 683.690 to 684.592; Km 690.690 to 692.715; Km 693.690 to 695.060]. This totals to a length of 4.297 km. Given this situation, the objective of restricting tree cutting may not be achieved by shifting the alignment of widening to any one side.
- b. At two stretches, the existing road has forest on one side [from Km 688.310 to 688.647; Km 696.550 to 699.655]. This totals to a length of 3.442 km. Restricting the diversion to only one side would lead to change in curvature of the existing straight alignment of road and

would also require more land. Given the small length of the road this will introduce blind curves in the instant stretches which will be geometrically deficient and likely to pose safety threat to road users.

- c. It is also observed that at select road stretches where forest land is only on one side of the proposed road, the tree growth on the non-forest land is similar to the growth on the forest land.
  
- d. In the road stretch from 688.310 to 688.647 km, the forest is adjacent to the Mamada town where already permanent structures are existing along with a big Mamada Tank (waterbody). Due to this limitation in the field, changing the alignment of the road is not technically possible. Again in the road stretch from Km 696.550 to 699.655, the presence of Saraswati Canal running parallel to the road which is along the boundary of the Reserve Forest (RF) does not allow change in road alignment so as to avoid the forest land.

**Based on the above, the committee after field inspections, assessment and discussions with the MoRTH Authorities is of the considered opinion that in the existing stretch there is no possibility of restricting tree cutting to one side of the forest area to reduce the number of trees to be cut.**

### ***3.4 Observations about whether the precautions suggested by the committee which granted permission***

***are sufficient to meet the man-animal conflict and also likely impact on the wildlife which are likely to pass through this area and if not, what are all the additional conditions (if any) to be imposed for this purpose.***

It is seen from the records provided during the site inspections that initially the proposal submitted by the State Government to Government of India had included a mitigation proposal for Rs. 288.621 lakhs for an implementation duration of 3 years at the cost of User Agency. The MoEF&CC while processing the proposal for stage I had imposed a condition that this should be revised for implementation spread over 10 years instead of the proposed 3 years. It is seen that the same has been revised and approved by the Chief Wildlife Warden, Telangana with a total outlay of Rs 1021.00 Lakhs (**Annexure IV**). The committee has referred to the said document on mitigation measures. The document referred prescribes broadly the following measures;

1. To facilitate movement of wild animals in the area, a total of 07 animal under passes are proposed (**Annexure V**). The length of each animal under pass is 30.00 m with single span and height of 2.75 m.
2. It includes the measures for habitat improvement, protection, measures to minimize man animal conflict and awareness programs.
3. It also proposes a chain-link fencing to be erected on either side of the passages on both sides of road to a

length of 100 m in a funnel shape for guiding the wildlife towards animal under passes.

4. The plan mandates the User Agency to camouflage the underpass with local species to make it look homogenous with the nearby landscape. The user agency shall clear all the debris at the underpass and surrounding area immediately after the work completion and also periodically every 04 months.
5. The User Agency is required to install signages showing animal crossing points and ensure speed limit signages of 30 kmph in forest stretches. In addition to this, the speed control structures such as rumble strips as is done in NH shall be placed at every 01 km of road passing through Forest.
6. The User Agency has given an undertaking for depositing the required amount towards this for implementation of mitigation measures(**Annexure VI**).

**The committee considers that the mitigation measures suggested while granting permission to minimise man-animal conflict and also likely impact on wildlife which are likely to pass through this area are sufficient.**

***3.5 Observations about Instead of making afforestation in another area, consider the question of tree plantation being made on either side of the proposed widening area itself as required under the National Highways Authority of India Act, 1988, so as to improve the green cover inside the forest and minimise***

***the disturbance to the ecosystem and in particular the wildlife in that area.***

- a. It is submitted that, after exploring all the forest stretches where diversion is proposed and the nearby forest areas, the committee submits that there are no blank spaces not only adjoining the area proposed for widening but also in the immediate Reserve Forest (RF) Blocks. Wherever small blanks are available, in the nearby RF blocks, they are being utilised for translocating the eligible trees from the diverted area avoiding long distance transportation and stress to ensure successful establishment of the translocated trees.
  
- b. It is also proposed, in addition to the Compensatory Afforestation (CA), to undertake gap planting with double the number of trees to be felled in the proposed area for diversion in the small available blanks in the nearby RFs with the native wildlife compatible forestry species (mainly wild fruit tree species), in addition to planting of translocated trees as a part of wildlife mitigation measures. This is essentially to enrich the landscape by improving the habitat from the wildlife point of view and to minimise possible disturbance to the ecosystem by this developmental activity.
  
- c. Compensatory Afforestation is planned in the Double Degraded Forest Land in Kanki Beat of Sirpur Range of Kagaznagar Division in KB Asifabad District. The proposed CA land is in the Tiger Corridor area of Kawal Tiger Reserve

and will be afforested with wildlife compatible and native forest species as learnt during the inspection.

***3.6 Observations about any other precautionary measures are required to be adopted for the purpose of safeguarding the interest of wildlife, the committee can also suggest such measures to be carried out by the user agencies***

The mitigation measures suggests that a wildlife biologist will be appointed. The committee recommends that the biologist should undertake systematic monitoring of wildlife to understand their movements and use of the area where the proposed road widening is planned. This monitoring is required to be carried out during the construction and post construction phase. The information generated will be helpful in determining the impact of the road widening works if any and will provide an opportunity for applying corrective measures if any, in the interest of wildlife. This monitoring will help in understanding the adaptability of the wildlife to the design and location of the underpass. Besides this, it is proposed to deploy canopy bridges (rope bridges) at select locations to facilitate the movement of monkeys in the area.

**The Committee considers it relevant to respectfully submit the following regarding the status of the Eco Sensitive Zone (ESZ) of Kawal Tiger Reserve with reference to the instant suo motto petition concerning the road widening proposal.**

The Committee during the field visit has noticed that the road proposal does not pass through the forest area falling in Kawal Tiger Reserve or its ESZ. The least distance of the instant road from the core of the Kawal Tiger Reserve is more than 15 kms. As of now, the ESZ has not been finally notified and it is deemed to be 10 km from the boundary of the Protected Area as per the Hon'ble Supreme Court Order dt. 06.12.2006 in Writ Petition No. 100 of 2004 in the matter of Goa Foundation Vs Union of India and Ors.

**Enclosure: Annexures**

**Report Dated: 01.11.2021**



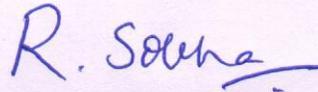
Dr. R. Suresh Kumar,  
Scientist – E, WII



Sh. N.S. Murali, IFS,  
IGF, NTCA



Sh. Rohit Tiwari, IFS,  
IGF, Wildlife, GOI, MoEF&CC



Smt. R. Sobha, IFS.,  
P.C.C.F. & HoFF, Telangana

## **List of Annexures**

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**Annexure I: Photographs of Site inspections and meetings by Joint Committee.**



**Meeting of the members of the committee with MoRTH and Forest Officials on 30.10.2021**



**Meeting of the members of the committee with MoRTH and Forest Officials on 31.10.2021**



**Field visit by the members of the joint committee**



**Field visit by the members of the joint committee**



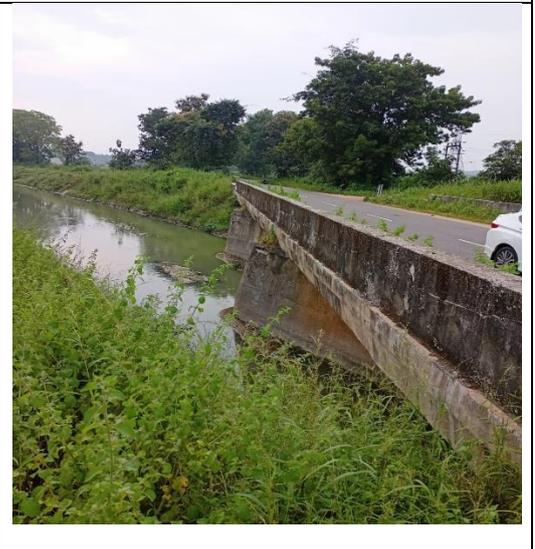
**Field visit by the members of the joint committee**



**Field visit by the members of the joint committee**



**Trees marked with Green colour serial number are proposed for felling, Blue colour serial number not proposed for felling due to width reduction and trees proposed for translocation marked with white band.**



**Water body- Mamda Tank beside the Road**

**Saraswathi canal along the road**



**Similar type of vegetation existing in forest area on both the sides of the road**

**Dense tree growth existing on non-forest land along the road**



भारतसरकार  
**GOVERNMENT OF INDIA**  
 पर्यावरण ,वनएवंजलवायुपरिवर्तनमंत्रालय  
**MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE  
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 Integrated Regional Office,  
 Aranya Bhavan, Opp RBI, Saifabad, Hyderabad,  
 Telangana 500004  
 e-mail: [irohyd.moefcc@gmail.com](mailto:irohyd.moefcc@gmail.com)



F.No.4-TSB186/2021-HYD/45

Date 18<sup>th</sup> August, 2021

To,

The Special Chief Secretary to the Government,  
 Environment, Forests, Science & Technology Department,  
 Telangana State Secretariat, Hyderabad.

**Subject: Diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MoRTH Hyderabad - reg.**

Sir,

Please refer to the State Government's letter Nos.1897/For.I(1)/2021 dated 11.06.2021 and Letter No. 816/2021FCA.1 dated 06.07.2021 of the PCCF (HoFF) Telangana vide letter dated and online proposal No.FP/TG/ROAD/126851/2021 seeking prior approval of the Central Government for diversion of forest land in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project.

After careful consideration of the proposal of the State Government and as recommended by the Regional Empowered Committee (REC), I am to convey the Central Government's in principle approval (**Stage-I**) under Section '2' of Forest (Conservation) Act, 1980 for diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad, subject to the following conditions:-

- (i) Legal status of the diverted forest land shall remain unchanged;

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- (ii) Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters at the cost of the User Agency;
- (iii) The State Forest Department shall carry out compensatory afforestation over an extent of **35.00 ha** in degraded forest area in Compt. No. 101 of Kadamba RF, Kanki Beat, Koutala Section of Sirpur Range of Kagaznagar Forest Division at the cost of the User Agency;
- (iv) Degraded forest land identified for CA purpose and CA scheme shall not be changed without prior approval of the Central Government;
- (v) The State Government shall charge the Net Present Value of the diverted forest land measuring **13.945 ha** from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;
- (vi) Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- (vii) All the funds received from the User Agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>);
- (viii) Felling of tree shall be carried out under the strict supervision of the DFO/ FDO concerned;
- (ix) Wherever feasible the State Forest Department shall carry out translocation of trees instead of resorting to felling, at the cost of the User Agency;
- (x) Required number of Animal Passages with appropriate specifications as per the MoEF and WII guidelines shall be constructed at the cost of the User Agency in consultation with forest department for easy movement of wild animals;
- (xi) The User Agency shall construct retaining walls and check walls wherever required, by consulting the DFO concerned, at the project cost;



- (xii) Construction of culverts/bridges, if any, over the natural streams/rivers/canals shall be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals;
- (xiii) Roadside cuttings and fillings which require engineering support shall be provided as per the instructions of the DFO concerned so as to stabilize the soil;
- (xiv) The dug out material / overburden shall be dumped outside the forest area. Storage of any material shall not be done in the forest area;
- (xv) The User Agency shall raise and maintain multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled as recommended by the CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal;
- (xvi) Width of the road at specific chainages shall be as per the recommendations of the Forest Divisional Officers of the Khanapur and Nirmal Forest Division;
- (xvii) The chain link fencing shall be placed on either side of the passage of both side of road to a length of 100 m in a funnel model for diverting of Wildlife towards animal pass to cross the road;
- (xviii) The User Agency shall clear all the debris at the under pass and surroundings area immediately after the work completions and also periodically every 04 months;
- (xix) Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected;
- (xx) The speed control structures such as Rumble strips as is done in NH shall be placed at every 01 Km of road passing through Forest area.
- (xxi) Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between **7AM to 5 PM** only;
- (xxii) Mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government and revised plan shall be submitted to IRO, Hyderabad along with the compliance report;



- (xxiii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- (xxiv) The User Agency shall provide fire wood preferably alternate fuel to labourers working at the site to avoid damage/tree felling and no labour camp shall be established inside the forest area;
- (xxv) Disturbance shall be kept minimum by creating labour camps outside the forest area as far as possible and it shall be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;
- (xxvi) The total forest area utilized for the project shall not exceed **13.945 ha** and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal. The User Agency shall furnish an undertaking to this effect;
- (xxvii) The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department or person without prior approval of the Central Government;
- (xxviii) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xxix) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project;
- (xxx) Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;
- (xxxi) In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions under guidelines issued under FCA, 1980.
- (xxxii) The State Government shall process and submit compliance report on the above conditions through online(<https://parivesh.nic.in/>);



After receipt of the compliance report on above mentioned conditions, the proposal will be considered for final approval. This in-principle approval shall be valid for a period of 5 years from the date of issue of this letter. In the event of non-compliance of the above conditions, this in-principle approval shall automatically stand revoked after 5 years.

Yours faithfully,



**(N.S.Murali)**

Inspector General of Forests (Central)

Copy to:-

1. The Principal Chief Conservator of Forests, Forests Department / Nodal Officer (FCA), Govt. of Telangana Aranya Bhavan, Saifabad, Hyderabad, PIN- 500 004.
2. Regional Officer, MoRTH, Regional Office, Quality Control Building, Erum Manzil, Hyderabad-500082. [sehyderabad@gmail.com](mailto:sehyderabad@gmail.com)
3. Guard file.



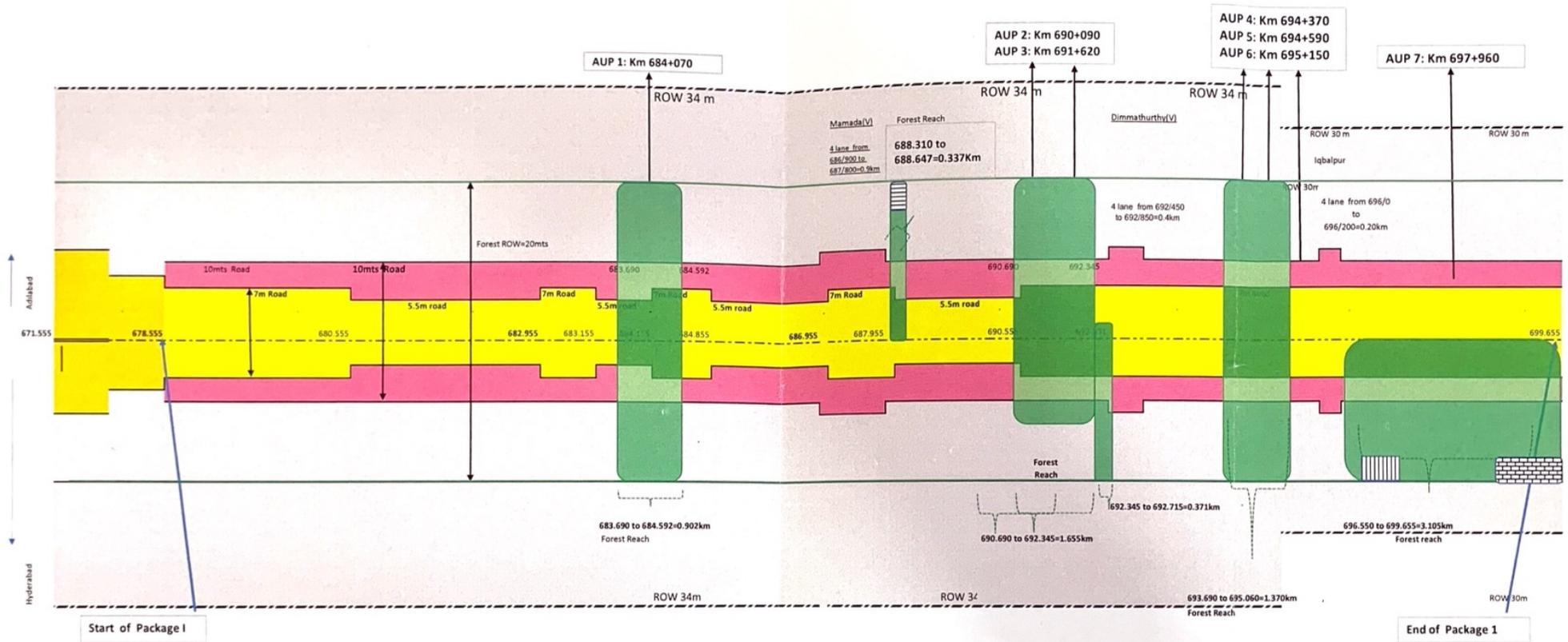
**(N.S.Murali)**

Inspector General of Forests (Central)

# Strip Plan showing the width reduction details

Annexure III

Name of Work:- Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O)



Legend	Reach	side	Length (km)	width of reduction (mts)	Area of reduction in (Ha)	No of Trees saved
	688+310 to 688+640	LHS	0.337	1.50	0.05055	27
	696+620 to 697+250	RHS	0.630	1.50	0.0945	51
	698+600 to 699+655	RHS	1.055	1.50	0.15825	110
<b>Total</b>					<b>0.3033 Ha</b>	<b>188 Nos</b>

LEGEND	
	Existing Road
	Proposed widening
	Forest reaches

Asst. Executive Engineer (R&B)  
NH Section, Nirmal

Dy. Executive Engineer (R&B)  
NH Sub-Division-Nirmal

Executive Engineer (R&B)  
NH Division Perkit

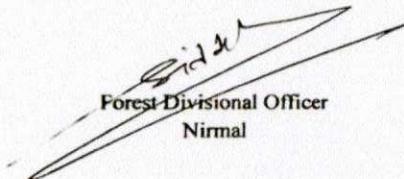
## Annexure - IV

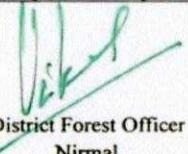
**WIDENING & STRENGTHENING OF EXISTING INTERMEDIATE LANE/TWO LAND TO TWO LANE WITH PAVED SHOULDERS FROM KM 696+620 TO 699+655 OF NIRMAL DIVISION OF NH 61 IN FAVOUR OF REGIONAL OFFICER MINISTRY OF ROAD TRANSPORT AND HIGHWAYS HYDERABAD - WILDLIFE MITIGATION PLAN**

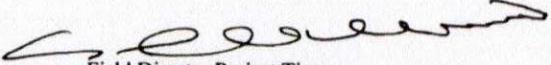
Sl. No.	Item of works	Units	Qty.	Rate	Amount	Year wise Plan										Total
					(Rs. In lakhs)	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10	
						2021-22	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
<b>I</b>	<b>Wildlife protection</b>															
1	Erection of check gates	Nos.	40	0.12	4.8	2.40	2.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.80
2	Construction anti poaching hut (Semi permanent strucutre) for wildlife monitoring	Nos.	4	7	28.0	14.00	7.00	7.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.00
3	Construction of Base Camp shed	Nos.	4	8	32.0	16.00	8.00	8.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	32.00
4	Maintenance of Forest and Wildlife protection structures/ Check posts	LS	LS	LS	11.0	2.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	11.00
5	Animal Tracker 1 x 10115 x 12/- for 10 years 05 Nos	Nos.	10	1.2138	16.638	1.2138	1.3138	1.4138	1.5138	1.6138	1.7138	1.8138	1.9138	2.0138	2.1138	16.638
6	Maintenanance and running charges of Vehicles for wildlife monitoring and protection	LS	LS	LS	30.000	3.00	3.00	3.00	3.00	3.00	3.00	3.00	3.00	3.00	3.00	30.00
<b>II</b>	<b>Habitat improvement measures</b>															
1	Gap planting with Wild Fruit Bearing tree species with tall plants procurement, fencing & watering to improve the Habitat in the Degraded Forest Land in Nirmal division	Nos	5000	0.005539	27.693	20.659	2.125	2.338	2.571	0.000	0.000	0.000	0.000	0.000	0.000	27.69
2	Borewell with solar pump set	Nos	5	6	30.0	12.00	12.00	6.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.00
3	Construction of saucer pits	Nos.	30	0.11	3.3	1.10	1.10	1.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.30

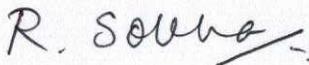
4	Filling of water in saucer pits 360 units per year (for april, may june months)	Nos.	3600	0.005	18.0	1.80	1.80	1.80	1.80	1.80	1.80	1.80	1.80	1.80	1.80	18.00
5	Formation of Percolation Tanks	Nos.	10	1.00	10.00	3.00	2.00	1.00	1.00	1.00	1.00	1.00	0.00	0.00	0.00	10.00
<b>III</b>	<b>Monitoring of wildlife &amp; Man animal conflicts</b>															
1	Procurement of camera traps, batteries, sd cards etc for monitoring wild animals	Nos	100	0.4	40.0	30.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.50	1.50	40.00
2	Provision for use of Drones fitted with cameras for monitoring of wild animals in stress in forest area.	LS	1	2.5	2.5	2.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.50
3	Field Biologist during the plan period to monitor the plan and impact in both Nirmal and Khanapur areas @ Rs. 30000/- PM	No.s	1	42.59	42.59	3.60	3.60	3.96	3.96	4.36	4.36	4.36	4.80	4.80	4.80	42.59
4	Compensation for Man- Wildlife conflicts	LS	Ls	LS	40.0	5.00	5.00	5.00	5.00	5.00	3.00	3.00	3.00	3.00	3.00	40.00
<b>IV</b>	<b>Publicity &amp; awarness and Eco Development activities</b>															
1	Installation of large hoarding and sign boards to propogate the needs for the conservation of flora and fauna of the area	Nos	12	1	12.0	2.00	2.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	12.00
2	Setting up of regulatory sign boards on speed limits and wild animal crossing zones @ Rs.0.60 per each	Nos	10	0.6	6.0	3.00	3.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.00
3	Conducting of Awareness programme for Wildlife	Nos.	10	2	20.0	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	20.00

<b>V</b>	<b>Fire management</b>																
	Creation of Fire Lines	Km	30	9045.1	2.7135	2.7135	0.00	0.00	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000	2.71
1	Maintenance of Fire Lines for 10 years	Km	30	22303.23	6.6910	0.6690	0.6690	0.6690	0.6690	0.6690	0.6690	0.6690	0.6690	0.6690	0.6690	0.6690	6.69
2	Procurement of fire blowers @ Rs.0.60	Nos	20	0.6	12.0	4.00	4.00	4.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.00
3	Procurement & maintenance of fire fighting equipments like binocoulours, shoes, glouse, helmates, spades, crowbars fire beaters, smart sticks etc.,	LS	LS	LS	10.0	2.00	2.00	1.00	1.00	1.00	1.00	1.00	0.50	0.50	0.50	0.50	10.00
4	Engaging Fire Watchers 5x10115x12 =606900 per year (10 years) 02 Ranges	Nos	10	6.069	60.69	6.069	6.069	6.069	6.069	6.069	6.069	6.069	6.069	6.069	6.069	6.069	60.69
	<b>Total</b>				<b>466.6</b>	<b>140.7</b>	<b>71.1</b>	<b>57.3</b>	<b>31.6</b>	<b>29.5</b>	<b>27.6</b>	<b>27.2</b>	<b>26.7</b>	<b>27.4</b>	<b>27.5</b>		<b>466.62</b>
<b>VI</b>	Administrative cost ( 10% of the works component)				<b>46.66</b>	<b>14.07</b>	<b>7.11</b>	<b>5.73</b>	<b>3.16</b>	<b>2.95</b>	<b>2.76</b>	<b>2.72</b>	<b>2.67</b>	<b>2.74</b>	<b>2.75</b>		<b>46.66</b>
	<b>Grand total</b>				<b>513.28</b>	<b>154.8</b>	<b>78.2</b>	<b>63.1</b>	<b>34.7</b>	<b>32.5</b>	<b>30.4</b>	<b>29.9</b>	<b>29.4</b>	<b>30.1</b>	<b>30.2</b>		<b>513.28</b>

  
Forest Divisional Officer  
Nirmal

  
District Forest Officer  
Nirmal

  
Field Director Project Tiger,  
Kawal Tiger Reserve, Nirmal

  
Principal Chief Conservator of Forests (WL)  
& Chief Wildlife Warden  
TELANGANA

**WIDENING & STRENGTHENING OF EXISTING INTERMEDIATE LANE/TWO LANE TO TWO LANE WITH PAVED SHOULDERS FROM KM 678+555 TO 699+655 OF KHANAPUR DIVISION  
OF NH 61 IN FAVOUR OF REGIONAL OFFICER MINISTRY OF ROAD TRANSPORT AND HIGHWAYS HYDERABAD - WILDLIFE MITIGATION PLAN**

Sl. No.	Item of works	Units	Qty.	Rate	Amount	Year wise Plan										Total
					(Rs. In lakhs)	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10	
						2021-22	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
<b>I</b>	<b>Wildlife protection</b>															
1	Erection of check gates	Nos.	20	0.12	2.4	2.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.40
2	Construction anti poaching hut (Semi permanent strucutre) for wildlife monitoring	Nos.	2	7	14.0	7.00	7.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	14.00
3	Construction of Base Camp shed	Nos.	4	8	32.0	16.00	8.00	8.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	32.00
4	Maintenance of Forest and Wildlife protection structures/ Check posts	LS	LS	LS	11.0	2.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	11.00
5	Animal Tracker 1 x 10115 Per month for x 12 Months.	Nos.	10	1.2138	16.638	1.2138	1.3138	1.4138	1.5138	1.6138	1.7138	1.8138	1.9138	2.0138	2.1138	16.638
6	Maintenanance and running charges of Vehicles for wildlife monitoring and protection	LS	LS	LS	20.000	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	20.00
<b>II</b>	<b>Habitat improvement measures</b>															
1	Gap planting with Wild Fruit Bearing tree species with tall plants procurement, fencing & watering to improve the Habitat in the Degraded Forest Land in Khanapur division	Nos	5000	0.00554	27.693	20.659	2.125	2.338	2.571	0.000	0.000	0.000	0.000	0.000	0.000	27.69
2	Borewell with solar pump set	Nos	5	6	30.0	12.00	12.00	6.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.00
3	Construction of saucer pits	Nos.	30	0.11	3.3	1.10	1.10	1.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.30

4	Filling of water in saucer pits 360 units per year (for april, may june months)	Nos.	3600	0.005	18.0	1.80	1.80	1.80	1.80	1.80	1.80	1.80	1.80	1.80	1.80	18.00
5	Formation of Percolation Tanks	Nos.	10	1.00	10.00	3.00	2.00	1.00	1.00	1.00	1.00	1.00	0.00	0.00	0.00	10.00
<b>III</b>	<b>Establishment, operation, maintainance of animal resue centre and veterinary treatment facilities for Wild animal</b>															<b>0.00</b>
1	Rescue of wild animals	Nos.	5	1	5.00	0.50	0.50	0.50	0.50	0.50	0.50	0.50	0.50	0.50	0.50	5.00
2	Procurement of trap cages	Nos.	5	1.75	8.75	5.25	3.50									8.75
3	Remuneration (Honorarium) to the Veterinary Assistant Surgeon (Rs. 20,000/- per month)	Nos.	1	2.4	28.5	2.40	2.50	2.60	2.70	2.80	2.90	3.00	3.10	3.20	3.30	28.50
<b>IV</b>	<b>Monitoring of wildlife</b>															
1	Procurement of camera traps, batteries, sd cards etc for monitoring wild animals	Nos	100	0.4	40.0	30.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.50	1.50	40.00
2	Provision for use of Drones fitted with cameras for monitoring of wild animals in stress in forest area.	LS	1	2.5	2.5	2.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.50
3	Asst Field Biologist during the plan period to monitor the plan and impact in both Nirmal and Khanapur areas @ Rs. 20000/- PM	No.s	1	48	28.1	2.40	2.40	2.64	2.64	2.64	2.90	2.90	3.19	3.19	3.19	28.09
<b>V</b>	<b>Monitoring of wildlife &amp; Man animal conflicts</b>															
1	Installation of large hoarding and sign boards to propogate the needs for the conservation of flora and fauna of the area	Nos	12	2	24.0	4.00	4.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	24.00

2	Setting up of regulatory sign boards on speed limits and wild animal crossing zones @ Rs.0.60 per each and maintenance for 10 years.	Nos	10	1.4	14.0	3.00	3.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	1.00	14.00
3	Conducting of Awareness programme for Wildlife	Nos.	10	2	20.0	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	2.00	20.00
4	Compensation for Man- Wildlife conflicts	LS	Ls	LS	40.0	5.00	5.00	5.00	5.00	5.00	3.00	3.00	3.00	3.00	3.00	40.00
<b>VI Fire management</b>																
	Creation of Fire Lines	Km	30	9045.1	2.7135	2.7135	0.00	0.00	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000	2.71
1	Maintenance of Fire Lines for 10 years	Km	30	22303.23	11.1900	0.6690	0.7690	0.8690	0.9690	1.0690	1.1690	1.2690	1.3690	1.4690	1.5690	11.190
2	Procurement of fire blowers @ Rs.0.60	Nos	20	0.6	12.0	4.00	4.00	4.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.00
3	Procurement & maintenance of fire fighting equipments like binoculours, shoes, glouse, helmates, spades, crowbars fire beaters, smart sticks etc.,	LS	LS	LS	10.0	2.00	2.00	1.00	1.00	1.00	1.00	0.50	0.50	0.50	0.50	10.00
4	Engaging Fire Watchers 5x10115x5 Months (Jan to May)	Nos	5	5.0575	29.79	2.529	2.629	2.729	2.829	2.929	3.029	3.129	3.229	3.329	3.429	29.79
<b>Total</b>					<b>461.56</b>	<b>138.1</b>	<b>71.6</b>	<b>50.0</b>	<b>31.5</b>	<b>29.4</b>	<b>28.0</b>	<b>27.9</b>	<b>27.6</b>	<b>28.5</b>	<b>28.9</b>	<b>461.57</b>
<b>VII Administrative cost ( 10% of the works component)</b>					<b>46.2</b>	<b>13.81</b>	<b>7.16</b>	<b>5.00</b>	<b>3.15</b>	<b>2.94</b>	<b>2.80</b>	<b>2.79</b>	<b>2.76</b>	<b>2.85</b>	<b>2.89</b>	<b>46.16</b>
<b>Grand total</b>					<b>507.72</b>	<b>151.9</b>	<b>78.8</b>	<b>55.0</b>	<b>34.7</b>	<b>32.3</b>	<b>30.8</b>	<b>30.7</b>	<b>30.4</b>	<b>31.4</b>	<b>31.8</b>	<b>507.72</b>

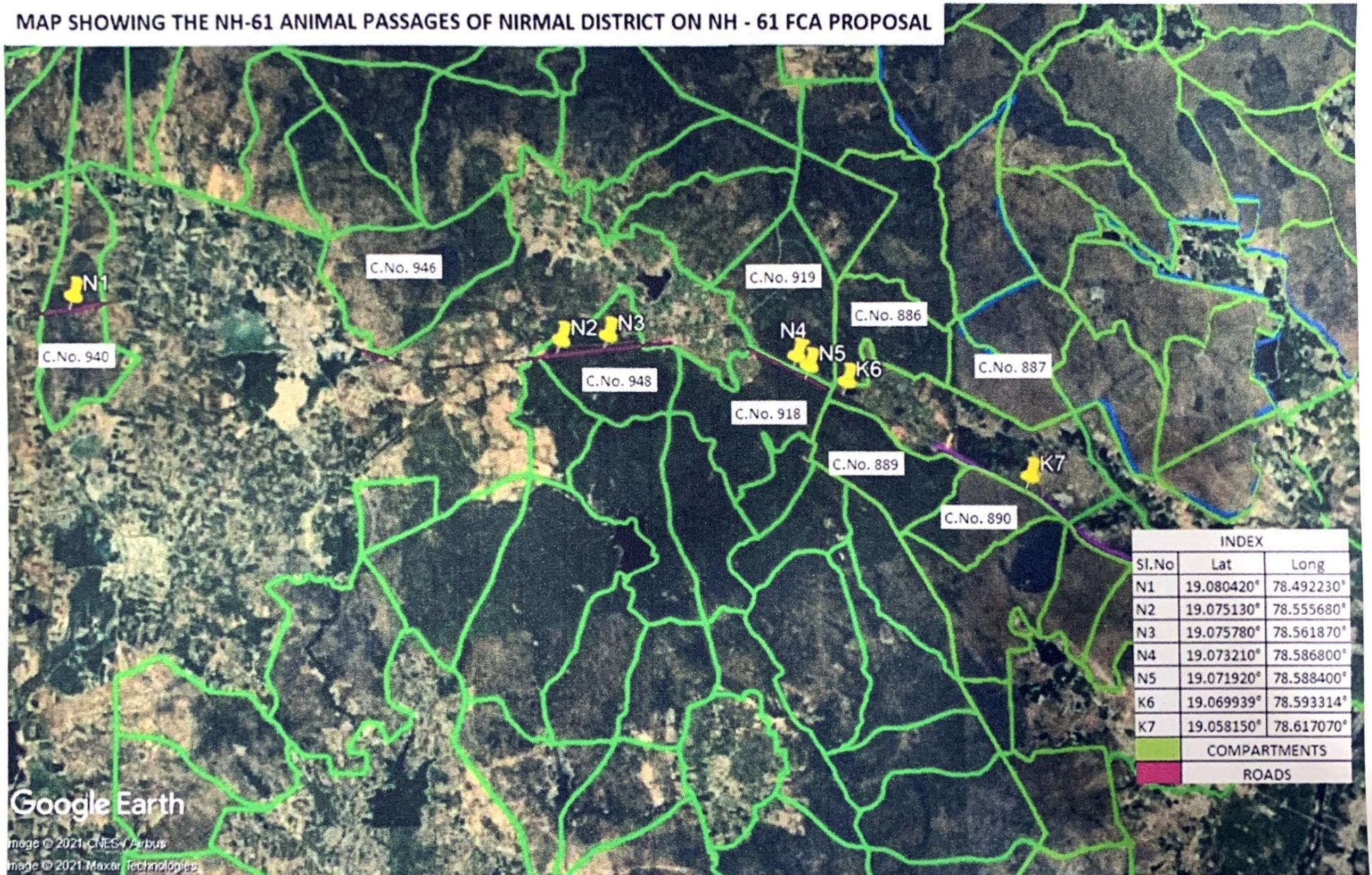
Forest Divisional Officer  
Khanapur

District Forest Officer  
Nirmal

Field Director Project Tiger,  
Kawal Tiger Reserve, Nirmal

R. Soling  
Principal Chief Conservator of Forests (WL)  
& Chief Wildlife Warden  
TELANGANA

MAP SHOWING THE NH-61 ANIMAL PASSAGES OF NIRMAL DISTRICT ON NH - 61 FCA PROPOSAL



INDEX		
Sl.No	Lat	Long
N1	19.080420°	78.492230°
N2	19.075130°	78.555680°
N3	19.075780°	78.561870°
N4	19.073210°	78.586800°
N5	19.071920°	78.588400°
K6	19.069939°	78.593314°
K7	19.058150°	78.617070°
COMPARTMENTS		
ROADS		

**ANNEXURE – VI**

**UNDERTAKING**

**(To pay wildlife mitigation measures amount)**

We the User Agency hereby undertake to bear the amount of **Rs.1021.00 Lakhs** for wildlife mitigation measures for the diversion of the forest land to an extent of **13.945 Ha** in **Nirmal (9.038 Ha)** and in **Khanapur (1.907 Ha)** Divisions of Nirmal District for "widening and strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678-555 to Km 699-655 of Nirmal – Khanapur Section of NH-61 extended in the State of Telangana.

  
**Executive Engineer (R&B)**  
N.H. DIVISION, PERKIT.